

(10)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO.** 165/91

**T.A.NO.**

DATE OF DECISION 15.07.1998

R.N. Rana Petitioner

Mr. P.K. Handa Advocate for the Petitioner [s]

Versus

Union of India and Others Respondent

Mr. N.S. Shevde Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. P.C. Kannan, Member (J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

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Rameshchandra,  
C/o Shri N.N. Rana,  
Block No.27, Vijaynagar,  
Tarsali,  
Vadodara - 390 019.

... Applicant

(Advocate: Mr. P.K. Handa)

VERSUS

1. Union of India,  
Ministry of Railways,  
Notice to be served through,  
General Manager, W. Rly.,  
Churchgate, Bombay - 400 020.
2. Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Vadodara - 390 004.
3. Sr. Divisional Electrical Engineer (Power),  
DRM Office, Western Railway,  
Pratapnagar,  
Vadodara - 390 004.

... Respondents

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A./165/91

Dated: 15.07.1998


Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman

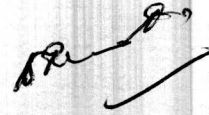
We have heard Mr. Handa for the applicant and Mr. Shevde for the respondents.

2. The applicant has challenged the memorandum dated 18.1.91 (Annexure A) under which the applicant was reverted from the scale of Rs.1400-2300/- to that of Rs.1320-2040/-. It is not in dispute that he was holding the scale at that time on adhoc basis. Mr. Shevde now submits that the applicant has since been re-promoted to the scale of Rs.1400-2300/- and what is more, has also been regularised in that grade. We record the submission of Mr. Shevde.

Contd..3/-

3. In the light of the position as brought out above, Mr. Handa also agrees that the relief sought for by the applicant has been virtually granted by the Railway Administration itself. The OA is disposed of as infructuous. No costs.

  
(P.C. Kannan)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

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